

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**L.P.A No. 393 of 2012**

State of Jharkhand through its Secretary, Revenue and Land Reforms --- Appellant  
Versus  
Nasiruddin Ansari & others --- --- Respondents

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**

Through: Video Conferencing

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For the Appellants: Mr. Deepak Kr. Dubey, AC to AG  
For the Respondent 1(b): Mr. Akhouri Abinash Kumar, Advocate  
For the Intervener: Mr. Prashant Pallav, Advocate  
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27/ 24.06.2020 Today when the matter is called out, Mr. Deepak Kumar Dubey, Assisting counsel to learned Advocate General appears and seeks time. He submits that Mr. D.K. Pathak who represented the State on the previous date, has resigned. Mr. Akhouri Abinash Kumar, appears for the Respondent 1(b) while Mr. Prashant Pallav appears for the Intervener / proposed Respondents.

2. We need not repeat the orders passed earlier on 05.11.2019 and 04.03.2020, but it is apparent that sufficient time have been consumed on the part of the State for filing a fresh affidavit of the Chief Secretary, Jharkhand. However, the pandemic has also been responsible to a considerable extent and change in the panel of State counsels is another reason. Accordingly, we adjourn the matter for two weeks, on the request of learned State counsel.

3. List it on 14.07.2020. Let it be made clear that the appellant should not seek further time on this issue.

**(Aparesh Kumar Singh, J)**

**(Anubha Rawat Choudhary, J)**